

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 107/GT/2016

Subject : Approval of tariff of Teesta Low Dam Project, Stage-IV (4 x 40 MW) for the period from actual COD of Unit-I & II) and anticipated COD of Unit-III & IV to 31.3.2019

Date of Hearing : **6.9.2016**

Coram: Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NHPC

Respondents : WBSEDCL

Parties present : Shri Jay Kishor Prasad, NHPC
Shri Jitendra Kumar Jha, NHPC
Shri A K Pandey, NHPC
Shri Sakya Singha Chaudhari, Advocate, WBSEDCL
Shri Molshree Bhatnagar, Advocate, WBSEDCL

Record of Proceedings

During the hearing, the learned counsel for the respondent, WBSEDCL submitted that the Commission may examine the issues of time and cost overrun before the approval of tariff of the project. He however prayed that it may be granted six weeks time to file its detailed reply in the matter.

2. The representative of the petitioner submitted that all the units of the generating station have been declared under commercial operation and hence the Commission may consider the grant of interim tariff in order to bill the respondents.

3. On a specific query by the Commission as regards the status of the DIA report and the approval of RCE by the Central Government, the representative of the petitioner submitted that RCE is still pending for approval of the MOP, GOI. He however submitted that the DIA report is expected to be submitted by the agency within December, 2016. The Commission directed the petitioner to pursue the matter expeditiously and submit the documents with copy to the respondents.

4. On the submission of the petitioner for grant of interim tariff, the learned counsel for the respondent prayed for a week's time to file its reply.

5. The Commission adjourned the hearing and directed the petitioner to submit additional information on the following, on or before 16.9.2016 with advance copy to the respondents:



- (i) Status of actual COD of Unit 3 and Unit 4 and revised tariff forms based on actual COD, if any.
- (ii) Copy of DIA report containing analysis and recommendations for time overrun and cost overrun.
- (iii) Form 5-B with details of cost as on COD of each unit separately.
- (iv) Details of year-wise flow of IDC and FC as on COD of each unit.
- (v) Details of quarter-wise actual debt-equity deployed and as on COD of each unit.
- (vi) Audited balance sheet as on COD of each unit and reconciliation of balance sheet with tariff forms.
- (vii) Details of interest rates applied along with documentary proof for each period.
- (viii) Status of RCE.

6. The respondents shall file their replies by 29.9.2016 with copy to the petitioner who shall file its rejoinder by 3.10.2016. Matter shall be listed for hearing on **5.10.2016**. Pleadings shall be completed by the parties prior to the date of hearing and no adjournment shall be granted for any reason whatsoever.

By order of the Commission

-Sd/-
B. Sreekumar
Dy. Chief (Law)

